CONTENTS

Sixteenth Series, Vol. XI, Fifth Session, 2015/1937 (Saka) No. 3, Thursday, July 23, 2015/Shravana 1, 1937 (Saka)

SUBJECT	<u>PAGES</u>
*WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 42 to 60	8-88
Unstarred Question Nos. 461 to 690	89-629

^{*} Starred Question No. 41 tabled by Shri Jyotiraditya M. Scindia and Yogi Adityanath was deleted. Further, due to to continuous interruptions in the House, starred questions could not be taken up for oral answers. Therefore, these starred questions were treated as unstarred questions.

PAPERS LAID ON THE TABLE	630-631
COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS	
12 th Report	632
COMMITTEE ON GOVERNMENT ASSURANCES 14 th to 17 th Reports	632
STANDING COMMITTEE ON SCIENCE AND	
TECHNOLOGY, ENVIRONMENT AND FORESTS 265 th to 267 th Reports	633
BUSINESS ADVISORY COMMITTEE 20 th Report	633
20 Report	033
ELECTIONS TO COMMITTEES	
(i) Committee on Estimates	634
(ii) Committee on Welfare of Other Backward Classes	635
MOTION RE: CONCURRENCE IN	
RECOMMENDATION OF RAJYA SABHA RELATING TO WITHDRAWAL OF NEGOTIABLE	
INSTRUMENTS (AMENDMENT) BILL, 2015	636
REPEALING AND AMENDING (THIRD) BILL, 2015	637
ANNEXURE – I	
Member-wise Index to Starred Questions	642
Member-wise Index to Unstarred Questions	643-648
ANNEXURE – II	
Ministry-wise Index to Starred Questions	649
Ministry-wise Index to Unstarred Questions	650

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi
Shri Hukmdeo Narayan Yadav
Shri Anandrao Adsul
Shri Pralhad Joshi
Dr. Ratna De (Nag)
Shri Ramen Deka
Shri Konakalla Narayana Rao
Shri Hukum Singh
Shri K.H. Muniyappa
Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Thursday, July 23, 2015/Shravana 1, 1937 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER in the Chair]

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Shri Mallikarjun Kharge, Shri M. Veerappa Moily, Shri K.C. Venugopal on IPL; Shri Md. Badaruddoza Khan, Shri Mohammad Salim, Shri Sankar Prasad Datta and Shri M.B. Rajesh इनकी व्यापम पर नोटिस है। पी.करूणाकरन की आई.पी.एल. पर नोटिस है। धर्मेन्द्र यादव की नोटिस फार्मर्स को हो रहे नुकसान के मुआवजे को लेकर है। एन. के. प्रेमचन्द्रन की नोटिस आई.पी.एल. पर है। डॉ. ए. सम्पत की नोटिस कास्ट बेस्ड सेंसस के ऊपर है। सर्वश्री जय प्रकाश नारायण यादव की नोटिस, जो रिपोर्ट सेंसस की पब्लिश करनी है, उसके संदर्भ में है और श्री जितेन्द्र रेड्डी जी की सेपरेट हाई कोर्ट इन तेलंगाना के ऊपर नोटिस है। ये सभी नोटिसेस मुझे प्राप्त हो गई हैं और मैं इनको अस्वीकृत कर रही हूँ।

...(व्यवधान)

श्री अर्जुन राम मेघवाल (बीकानेर): महोदया, मेरा भी एक नोटिस है।...(व्यवधान) उन्होंने पार्लियामेंट के मेंबर्स के बारे में बोला है।...(व्यवधान) मेरा भी एक नोटिस है।...(व्यवधान)

HON. SPEAKER: It is under my consideration.

... (Interruptions)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Is it Adjournment Motion? ... (*Interruptions*)

श्री अर्जुन राम मेघवाल: महोदया, इसमें मेरे नोटिस का जिक्र नहीं है। ... (व्यवधान)

HON. SPEAKER: It is under my consideration.

... (Interruptions)

11.02 hrs

At this stage, Shri Balka Suman and some other hon. Members came and stood on the floor near the Table.

HON. SPEAKER: Do not show placard.

... (Interruptions)

11.03 hrs

At this stage, Shri Ninong Ering and some other hon. Members came and stood on the floor near the Table.

HON. SPEAKER: Now, Question Hour. Q. No. 42 - Dr. Manoj Rajoria.

... (*Interruptions*)

डॉ. मनोज राजोरिया (करौली-धौलपुर): आदरणीय अध्यक्ष महोदया, देश में यूपीए सरकार के कार्यकाल में जिस प्रकार से कोयले का आबंटन गलत तरीके से हुआ और देश में लाखों करोड़ रूपए का घोटाला हुआ, उससे जनता के सामने नीलामी प्रक्रिया में जो अनियमिततायें थीं...(व्यवधान) उन अनियमतताओं को दूर करने के लिए...(व्यवधान)

श्री अर्जुन राम मेघवाल: उन्होंने लिखा है कि पार्लियामेंट में बैठे लोग ...* ऐसे लीडर पैदा हो गए हैं।...(व्यवधान) मैं यह कहना चाहता हूँ कि राबर्ट वाड्रा ने अपने फेस बुक अकाउन्ट पर पार्लियामेंट पर अटैक किया है। उन्होंने लिखा है कि पार्लियामेंट के जो लोग हैं, लीडर हैं, वे ऐसे हो गए हैं और पार्लियामेंट के लोग कुछ नहीं करते हैं, ऐसा वह नहीं कह सकता है।...(व्यवधान) वह ऐसा नहीं कह सकता

^{*} Expunged as ordered by the Chair.

है।...(व्यवधान) कोई इंडीविजुअल भी ऐसा नहीं कह सकता है।...(व्यवधान) महोदया, इसलिए मेरा प्रिविलेज मोशन एक्सेप्ट किया जाए और मुझे बोलने का अवसर दिया जाए।...(व्यवधान)

HON. SPEAKER: Q. No. 42 - Dr. Manoj Rajoria.

... (*Interruptions*)

DR. MANOJ RAJORIA: Q. No. 42. ... (Interruptions)

माननीय अध्यक्ष : प्लीज सिट डाउन।

...(व्यवधान)

माननीय अध्यक्ष: गौरव गोगोई जी, ऐसा मत कीजिए।

...(व्यवधान)

HON. SPEAKER: Do not show placard.

... (*Interruptions*)

HON. SPEAKER: Hon. Members, no placards, please.

... (*Interruptions*)

HON. SPEAKER: Shri Gaurav Gogoi, no placard, please.

... (Interruptions)

HON. SPEAKER: Hon. Members, please go back to your seats.

... (*Interruptions*)

HON. SPEAKER: Dr. Manoj Rajoria, please ask your Supplementary.

... (Interruptions)

HON. SPEAKER: The House stands adjourned to meet again at 12 o'clock.

11.06 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now Papers to be Laid on the Table of the House.

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the THDC India Limited and the Ministry of Power for the year 2015-2016.

[Placed in Library, See No. LT 2725/16/15]

(ii) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2015-2016.

[Placed in Library, See No. LT 2726/16/15]

(2) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2015-2016.

[Placed in Library, See No. LT 2727/16/15]

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-
 - (i) The Joint Electricity Regulatory Commission for the State of Goa & Union Territories (Grid Connected Solar Power Regulations) 2015 published in Notification No. JERC-19/2015 in Gazette of India dated 15th May, 2015.

(ii) The Joint Electricity Regulatory Commission for Goa & Union Territories (Conduct of Business) (Fourth Amendment) Regulations, 2015 published in Notification No. JERC-1/2009 in Gazette of India dated 9th March, 2015.

- (iii) The Joint Electricity Regulatory Commission for the State of Goa & Union Territories (Establishment of Forum for Redressal of Grievances of Consumers) (Second Amendment) Regulations, 2015 published in Notification No. JERC-4/2009 in Gazette of India dated 9th March, 2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (ii) & (iii) of (3) above.

[Placed in Library, See No. LT 2728/16/15]

12.0 3/4 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS 12th Report

DR. M. THAMBIDURAI (KARUR): I beg to present the Twelfth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

... (Interruptions)

12.01 hrs

At this stage, Shri Kodikunnil Suresh, Shri Balka Suman and some other hon.

Members came and stood on the floor near the Table.

12.01 ½ hrs

COMMITTEE ON GOVERNMENT ASSURANCES 14th to 17th Reports

श्री प्रहलाद सिंह पटेल (दमोह): महोदया, मैं निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हुं:

- (1) स्वास्थ्य और परिवार कल्याण मंत्रालय (स्वास्थ्य अनुसंधान विभाग) से सम्बन्धित लम्बित आश्वासनों की समीक्षा के बारे में 14वां प्रतिवेदन।
- (2) स्वास्थ्य और परिवार कल्याण मंत्रालय (स्वास्थ्य और परिवार कल्याण विभाग) से सम्बन्धित लम्बित आश्वासनों की समीक्षा के बारे में 15वां प्रतिवेदन।
- (3) आश्वासनों को छैंड़ र्विंदए जाने के अनुरोधों के बारे में 16वां प्रतिवेदन (माने गए)।
- (4) आश्वासनों को छैंड़ ींदए जाने के अनुरोधों के बारे में 17वां प्रतिवेदन (न माने गए)।

12.02 hrs

STANDING COMMITTEE ON SCIENCE & TECHNOLOGY, ENVIRONMENT & FORESTS 265th to 267th Reports

SHRI NAGENDRA KUMAR PRADHAN (SAMBALPUR): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Sixty-fifth Report on 'Reported Forecast of a Major Earthquake in Uttarakhand'.
- (2) Two Hundred Sixty-sixth Report on 'E-Waste and E-Radiation'.
- (3) Two Hundred Sixty-seventh Report on 'Unprecedented Floods in Srinagar and Warning and forecasting of Floods and Environmental issues in Leh, Jammu and Pathankot'.

... (Interruptions)

12.03 hrs

BUSINESS ADVISORY COMMITTEE

20th Report

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam, I beg to present the Twentieth Report of the Business Advisory Committee.

12.03 ½ hrs

ELECTIONS TO COMMITTEES

(i) Committee on Estimates

डॉ. मुरली मनोहर जोशी (कानपुर): महोदया, मैं प्रस्ताव करता हूं:

"कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य संचालन नियमों के नियम 331 के उप-नियम (1) के साथ पठित नियम 254 के उपनियम (3) द्वारा अपेक्षित रीति से प्राक्कलन समिति की शेष बची अवधि के लिए श्री दिलीप सिंह भूरिया के निधन होने के कारण उनके स्थान पर समिति के सदस्य के रूप में कार्य करने के लिए अपने में से एक सदस्य निर्वाचित करें।"

HON. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of rule 254 read with sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Estimates for the un-expired portion of the term of the Committee *vice* Shri Dileep Singh Bhuria died."

The motion was adopted.

(ii) Committee on Welfare of Other Backward Classes

SHRI RAJEN GOHAIN (NOWGONG): Madam, I beg to move the following:-

"That the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee."

HON. SPEAKER: The question is:

"That the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee."

The motion was adopted.

... (Interruptions)

SHRI RAJEN GOHAIN: Madam, I beg to move the following:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect ten members from amongst the members of the Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee."

HON. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect ten members from amongst the members of the Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee."

The motion was adopted.

12.05 hrs

MOTION RE: CONCURRENCE IN RECOMMENDATION OF RAJYA SABHA RELATING TO WITHDRAWAL OF NEGOTIABLE INSTRUMENTS (AMENDMENT) BILL, 2015

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Madam, I beg to move the following:-

"That this House concurs in the recommendation of the Rajya Sabha that the Lok Sabha do agree to leave being granted by the Rajya Sabha to withdraw the Bill further to amend the Negotiable Instruments Act, 1881, which was passed by the Lok Sabha on the 13th May, 2015 and laid on the Table of Rajya Sabha on the same day."

HON. SPEAKER: The question is:

"That this House concurs in the recommendation of the Rajya Sabha that the Lok Sabha do agree to leave being granted by the Rajya Sabha to withdraw the Bill further to amend the Negotiable Instruments Act, 1881, which was passed by the Lok Sabha on the 13th May, 2015 and laid on the Table of Rajya Sabha on the same day."

The motion was adopted.

12.06 hrs

REPEALING AND AMENDING (THIRD) BILL, 2015

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Madam, I beg to move for leave to withdraw a Bill to repeal certain enactments and to amend certain other amendments.

HON. SPEAKER: The question is:

"That leave be granted to withdraw a Bill to repeal certain enactments and to amend certain other amendments.

The motion was adopted.

SHRI D.V. SADANANDA GOWDA: Madam, I withdraw the Bill.

HON. SPEAKER: Pralhadji.

... (*Interruptions*)

SHRI PRALHAD JOSHI (DHARWAD): Madam, I have given notice for moving a Privilege Motion against Mr. Robert Vadra. ... (*Interruptions*) He has posted a comment in the Facebook and said:

"Parliament begins and so do their petty diversion political tactics...

People of India are not fooled.

Regret to see India Led by such so called leaders!!"

Probably, he has commented on their party. ... (*Interruptions*)

Madam, Robert Vadra has belittled not only individual Members of Parliament but also belittled the total image of the Parliament. ... (Interruptions) He has attacked the Parliament. ... (Interruptions) By that, the image of the Parliament in the entire world has been reduced by Robert Vadra. ... (Interruptions) As by the Congress Party, ... * he has shown disrespect to the democracy and also to the Parliament. ... (Interruptions) जैसे इन्होंने इमरजेंसी लगाया था, वैसे ही उन्होंने डेमोक्रेसी के ऊपर अटैक किया है।...(व्यवधान) They do not have trust and confidence in democracy. That is why, the Privilege Motion should be adopted and Robert Vadra should be punished. ... (Interruptions) Robert Vadra should be immediately called before the House and reprimanded. ... (Interruptions) Robert Vadra has totally disrespected the entire Parliament and democratic system. He should immediately be called before this Parliament, and he should be punished and reprimanded.... (Interruptions)

Robert Vadra should definitely be punished. ... (*Interruptions*) Thank you.... (*Interruptions*)

माननीय अध्यक्ष: प्लीज़, मेरा आपसे निवेदन है कि केवल दो मिनट के लिए मेरी बात सुनिए।

...(व्यवधान)

-

^{*} Expunged as ordered by the Chair

माननीय अध्यक्ष: आप यहीं खड़े रहकर ही मेरी बात सुनिए।

...(व्यवधान)

HON. SPEAKER: I am not asking you to go to your seats.

... (Interruptions)

HON. SPEAKER: Yes, I know. That is why, I am standing.

... (Interruptions)

माननीय अध्यक्ष: मैं उसी के लिए खड़ी हुई हूं।

...(व्यवधान)

माननीय अध्यक्ष: उनको भी बोलूंगी।

...(व्यवधान)

माननीय अध्यक्ष: उनको डांटने का तो मौका दीजिए।

...(व्यवधान)

माननीय अध्यक्ष: प्लीज, दो मिनट का समय तो मुझे दीजिए।

...(व्यवधान)

माननीय अध्यक्ष: उनको तो बोलूं। वह भी ठीक नहीं है।

...(व्यवधान)

माननीय अध्यक्ष : आप सबसे मेरा निवेदन है

...(व्यवधान)

माननीय अध्यक्ष : मुझे मालूम है। मैं सब बोल रही हूं।

...(व्यवधान)

HON. SPEAKER: I am requesting all of you.

... (Interruptions)

माननीय अध्यक्ष: मैं आप सभी से, सभी में यहां के भी लोग आ गए, वहां के भी लोग आ गए, मेरा आप सभी से निवेदन है

...(व्यवधान)

माननीय अध्यक्ष: कुछ लोग यहां पर हैं जो अपनी बात रखना चाहते हैं।

...(व्यवधान)

माननीय अध्यक्ष : आप प्लीज सुनिए।

...(व्यवधान)

माननीय अध्यक्ष: मेरा एक निवेदन है। कोई भी नहीं दिखाए, न आप दिखाएंगे, न वे दिखाएंगे, कोई भी प्लेकार्ड कृपा करके नहीं दिखाएगा। वे कर रहे हैं, इसलिए हम करें, यह तरीका ठीक नहीं है।

...(व्यवधान)

माननीय अध्यक्ष: एक बात ध्यान में रखिए। If you do not want to run the House, then it is okay. I will adjourn it.

... (Interruptions)

माननीय अध्यक्ष: अगर आपकी इच्छा है कि कोई भी चर्चा नहीं हो तो मैं हाउस एडजर्न करूंगी।

...(व्यवधान)

माननीय अध्यक्ष: मेरा एक बार फिर निवेदन है

...(व्यवधान)

HON. SPEAKER: Do you not want to run the House?

... (Interruptions)

HON. SPEAKER: This is not proper.

... (Interruptions)

HON. SPEAKER: Again and again I am requesting you all not to show placards. Please do not do it. वे भी नहीं दिखाएं। Nobody should do it.

... (Interruptions)

HON. SPEAKER: This is not proper.

... (Interruptions)

माननीय अध्यक्ष : नियम तो आपके बनाए हुए हैं। नियम मेरे बनाए हुए नहीं हैं, नियम आप सबने बनाए हैं।

...(व्यवधान)

माननीय अध्यक्ष: वे तो बैठ गए, आप भी बैठ जाइए। आई ऐम सॉरी।

...(व्यवधान)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam Speaker, whatever Mr. Joshi said about Mr. Vadra, he is not a Member of this House. ... (*Interruptions*) In spite of that ... (*Interruptions*)

HON. SPEAKER: Who is not there in the House?

... (Interruptions)

माननीय अध्यक्ष: प्लीज, प्लेकार्ड नहीं हिलाइए।

...(व्यवधान)

माननीय अध्यक्ष: अगर आपको नहीं सुनना है, अगर आपको बातचीत नहीं करनी है, अगर आपको चर्चा नहीं करनी है, अगर आप नहीं चाहते हैं तो इट्स ओके।

...(व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again tomorrow the 24th July, 2015 at 11.00 a.m.

12.14 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday, July 24, 2015 / Shravana 2, 1937 (Saka).